

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 22nd May, 2024

S.O. 306 .- In exercise of the powers conferred under sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoints Mr. Sarfraz Ahmed AEE, JPDCL Surankote to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Poonch in view of the General Elections of the Lok Sabha-2024.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. LAW- Powr/15/2021-10

Dated :- 22-05-2024

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Chief Electoral Officer J&K.
3. Divisional Commissioner, Jammu.
4. District Election Officer, Poonch. This is with reference to letter No DDEO/P/2024/3129-38 Dated: - 21-05-2024.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section

Senior Law Officer
Department of Law, Justice and P.A